

(a) whether discrepancies were found in the figures of A-1 land as mentioned in land calculation sheets prepared by Local Military Authorities (LMAs) for the purpose of local management for keeping land records of A-1 land in General Land Register and Military Land Register;

(b) whether the land area in the records of LMAs was higher by 12769.86 acres in respect of 9 stations and lesser by 9427.77 acres in the remaining stations, compared to the records of Defence Estate Office (DEOs); and

(c) the measures taken to correct land records?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) As per the existing rules, Defence Estates Officers (DEOs) maintain records of all defence lands and they are the source of authentic records. Local Military Authorities (LMAs) obtain these records from the Defence Estates Officers and when in doubt, contact the Defence Estates Officers for its resolution. In order to verify land holdings on ground, Ministry has sanctioned a project in February, 2011, to be implemented in a period of 3 years, for survey, demarcation and verification of Defence lands.

#### **Transfer of land to MIHAN Project, Nagpur**

2361. SHRI GOVINDRAO ADIK:

SHRI SANJAY RAUT:

Will the Minister of DEFENCE be pleased to state:

(a) whether Maharashtra has requested for the early approval of Government for the MoU signed for the transfer/exchange of land to the Multi-Modal International Hub Airport (MIHAN) Project, Nagpur;

(b) if so, the details of the proposal and Government's response thereto; and

(c) the reasons for the delay to grant land to the MIHAN Project, Nagpur and by when it will be sanctioned?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Sir.

(b) For development of the existing airport at Nagpur into a Multi-Modal International Hub Airport (MIHAN), Maharashtra Government has proposed for transfer of 278 hectares of land under the possession of Air Force Station, Nagpur, in lieu of which 400 hectares of land is to be transferred by the State Government to the Indian Air Force (IAF). The proposal has been agreed 'in principle' to by the IAF.

(c) Finalisation of draft MoU for the transfer/exchange of land between IAF and Maharashtra Airport Development Company (MADC), a Government of Maharashtra company, is pending due to Airport Authority of India's claim of ownership/lease rent in respect of over 288.74 acres of land at Nagpur airport which is presently under the possession of IAF.